S.L. No. 69

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 129/2025/EZ

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

In the matter of :

Manas Kumar Mondal

..... Applicant

-Versus-

Union of India & Ors.

..... Respondents.

INDEX

SL	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		1 to 8
2.	Copy of Deed of Lease and record of rights	R-1	9 - 27
3.	Copy of few complaints.	R-2	28-38
4.	Copy of Gram Panchayat Permission, Trade License, MSME registration, FSSAI license.	R-3	39-43

Filed by

Krishnendu Bera

Krishnendu Bera
Advocate
Mob: 9804470595
Email : krishnendubera87@gmail.com

10 MAR 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 129/2025/EZ

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

In The Matter of :

Manas Kumar Mondal

.....Applicant

-Versus-

Union of India & Ors.

..... Respondents.

COUNTER AFFIDAVIT ON BEHALF OF THE BAKKHALI ECO PARK AND TENTS, RESPONDENT NUMBER 22.

I, Sri Rajendranath Mandal, Son of Late Nanigopal Mandal, aged about 62 years, by faith- Hindu, by Occupation- Business, residing at Freserganj, Amrabati, P.O- Lakshmi Pabartak, Namkhana, District- South-24-Parganas, Pin- 743357, do hereby solemnly affirm and state as follows:-

1. That I am the Manager of respondent no. 22 in the instant original application and as such I am well acquainted with the facts and circumstances of the instant original application and competent to sign and swear this affidavit.

2. That I have been advised to deal with relevant paragraphs of the application which appears to be material and relevant for proper adjudication of the instant case and the paragraphs and/or portion of the paragraphs which are not specifically admitted, be deemed to have been denied by me.

3. That before dealing with any of the paragraphs, I say that the land in question belongs to Prabartak Trust Board who is the recorded owner in respect of land situated at Mouza- Laxmipur, J.L. no. 25, Khatian no. 53, at L.R. Dag no. 130, 131, 132, 133, 134, 135, 136, and 137 within P.S- Fraserganj measuring total area of land 6 acre 47 satak which has been leased out in favour of S.B. Enterprise and the answering respondent is the Manager of said respondent no.22.

4. With regard to the statements made in paragraphs 1, 2 of the said original application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.

5. That with regard to the statements made in paragraph 3 and 4 (I) of the said application I deny and dispute each and every allegations made therein and further say that the instant original application is not filed for the protection and improvement of the environment. It is further denied that no illegal construction is made at sea shore of Bay of Bengal at Village- 'Bakkhali' in violations to the restrictions imposed under Coastal Regulation Zone Notification dated 06th January, 2011. It is stated that the instant original application is

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

10 MAR 2026

filed out of personal grudge and only to harass the answering respondent. That it is stated that the applicant is the Son-in-Law of the respondent number 22 and husband of respondent number 23.

6. With regard to the statements made in paragraphs 4 (II), (III), (IV) of the said original application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.

7. That with regard to the statements made in paragraphs 4 (V) including sub-paragraphs (A), (B), (C) of the said application I deny and dispute each and every allegations made therein. It is completely denied that the constructions have been made by cutting and removing mangroves of Bakkhali Reserve Forest Area. It is denied that for the construction any animals and birds are affected.

It is stated that by virtue of Lease Deed executed on 29th January, 2021, the Secretary of Prabartak Trust Board leased out the land situated at Mouza- Laxmipur, J.L. no. 25, Khatian no. 53, at L.R. Dag no. 130, 131, 132, 133, 134, 135, 136, and 137 within P.S- Fraserganj measuring total area of land 6 acre 47 satak in favour of S.B. Enterprise for the purpose of creation of Amusement park, Food and beverage hotel, residential hotels, community hall, parking, boating, fishing, swimming etc. It is stated that said Lessee, S.B. Enterprise appointed instant answering respondent Rajendranath Mandal as Manager of "Bakkhali Eco Park and Tents".

Photocopy of said Deed of Lease and record of rights are annexed hereto and marked with the letter 'R-1' to this affidavit.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

10 MAR 2026

8. That with regard to the statements made in paragraphs 4 (V) including sub-paragraph (D) of the said application I deny and dispute each and every allegations made therein. It is denied that the respondent no. 22 is carrying on business in violation of restrictions imposed by Ministry of Environment and Forest vide Coastal Regulatory Zone, published in official Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (ii) dated 06th January, 2011. It is stated that boundaries under Coastal Regulation Zone extend from Low Tide Line (LTL) upto 500 meters landward from the High Tide Line (HTL) along seas, bays, and creeks, including intertidal zones which are classified into four zones—CRZ-I (ecologically sensitive), CRZ-II (developed urban), CRZ-III (rural/less developed), and CRZ-IV (aquatic areas). That the CRZ-III (Rural / Coastal areas) are classified in two zones under 2019 Notifications i.e

(i) CRZ-III A: Densely populated rural areas; No Development Zone (NDZ) is 50 meters from High Tide Line.

(ii) CRZ-III B: Rural areas with lower density; No Development Zone (NDZ) is 200 meters from HTL.

The unit of respondent no. 22 is located much beyond 200 meters from High Tide line and therefore the question of violation of Coastal Regulatory Zone Notification does not arise. Moreover a barrier has been constructed by the Central Government authorities so as to prevent water of the sea from entering on the other side.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

10 MAR 2026

9. That with regard to the statements made in paragraphs 4 (V) including sub-paragraphs (E), (F), (G) and (H) of the said application I deny and dispute each and every allegations made therein. It is denied that the outlet for discharging of solid waste, foul water, sewerage, effluent from the homestay is emitted into the sea causing polluting and contaminating the water of the sea. It is further denied that the construction of bathroom, toilet, floor, steps, walls, stair case, verandah, kitchen are made by using raw materials and cutting the mangroves. It is stated that the applicant is making such allegation in the air without having any substantial evidence to establish the same. The applicant never complained about the same before any authorities. It is denied that the said area are running without having any ETP and STP.

10. It is stated that the instant original application is not filed with an intention to protect the environment but the same is filed out of personal grudge only with an intention to harass the respondent no. 22. That the applicant is the son-in-law of Rajendranath Mondal being the husband of Tagari Mondal who is the daughter of Rajendranath Mondal. That the said marriage was solemnized in the year 2011 and one son namely Jewel Mondal born out of the said wedlock. That after solemnization of marriage said Tagari Mondal came to learn that her husband Manas Mondal was already married with one another woman and having three daughters out of said marriage. That said Tagari Mondal also came to learn that he is also involved in many anti social activities. As a result of such disclosure said Manas Mondal started physical and mental torture upon said Tagari Mondal for which several complaints were lodged in the local police station by the

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

10 MAR 2026

daughter of Rajendranath Mondal against Manas Mondal being the applicant herein and on the basis of such complaints several criminal cases are initiated against him which are pending for final adjudication.

Xerox copy of few complaints and F.I.R are annexed hereto and marked with the letter 'R-2' to this affidavit.

11. It is therefore amply clear from the aforesaid facts that out of personal grudge and vendetta and malafide intention the applicant herein filed this original application without having any substantial evidence in support of his claim with sole intention to harass the respondent no. 22 herein so that criminal proceeding be withdrawn.

12. With regard to the statements made in paragraphs 4 (VI), (VII), (VIII) of the said original application I deny and dispute each and every allegations made therein. I say that publishing advertisements can't substantiate the allegation that the construction illegal and unauthorized destroying ecological balance. It is stated that no permanent structure and/or construction made by the respondent no.22 over the plot in question. The respondent no. 22 running business upon making temporary tents after obtaining proper permission from the local Gram Panchayat and after obtaining valid Trade License. It is further denied that no pucca construction is made in sea shore area in violation of Coastal Regulatory Zone Notification and repeat and reiterate my statements made in paragraph 8 of the instant affidavit.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

10 MAR 2026

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

Copy of Gram Panchayat permission, Trade License, MSME registration, FSSAI license is annexed hereto and marked with the letter 'R-3' to this affidavit.

13. With regards to the Grounds and prayers as stated in the said original application I say that save and except those grounds having support of law are frivolous and are liable to be rejected.

14. It is further submitted that in facts and circumstances of the case the Hon'ble National Green Tribunal be pleased to dismiss the instant original application being devoid of any merit and filed with the personal and malafide intention and not for the protection of environment.

15. That the statements made in paragraphs 1 to 10 are true to my knowledge and rest are my respectful submission.

BAKKHALI ECO PARK AND TENTS
Rajendranath Mondal
Manager

DEPONENT

Identified by me

Krishnendu Bera
Advocate

Solemnly affirmed and
Declared before me on the
Identification of the Advocate

Notary

Sk. Nazrul Islam
Notary, Govt. of W.B
Govt. No. 447/19
City Civil Court, Calcutta

10 MAR 2026

X

VERIFICATION:

I, Sri Rajendranath Mandal, Son of Late Nanigopal Mandal, the Deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 09th day of March, 2026.

BAKKHALI ECO PARK AND TENTS

Rajendranath Mondal

Manager

Deponent

Identified by me

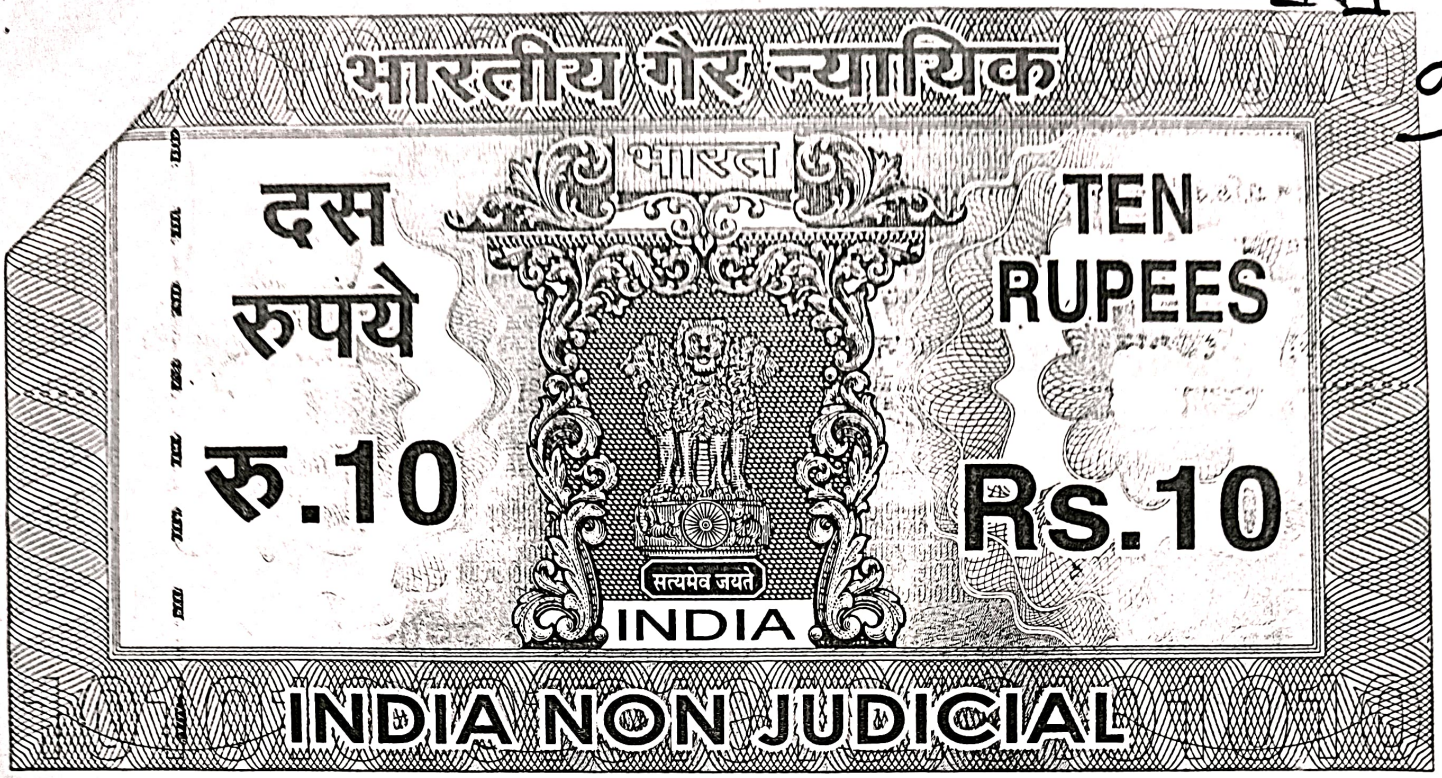
Krishnendu Bera

Advocate

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

10 MAR 2026

Annexure-R1 100



पश्चिमबंग पश्चिम बंगाल WEST BENGAL 51AB 399323

Paper Writing - A

BEFORE THE NOTARY
AT KAKDWIP COURT
SOUTH 24 PARGANAS

B. ENTE
Sudipto Bose,
Partner Shibam Bhattacharya

NOTARY WEST BENGAL INDIA
SAGAR CHANDRA DAS
KAKDWIP COURT
21/10/2021

A

লীজনামা

লীজ দাতাঃ 'প্রবর্ত্তক ট্রাস্ট বোর্ড', বোড়াই চণ্ডীতলা, থানা-চন্দননগর, জেলা- হুগলী

পক্ষে সম্পাদক শ্রী প্রদীপ ব্যানার্জী, বয়স ঃ ৬৫ বৎসর, পিতা-নীলরতন ব্যানার্জী শ্রী পল্লী, থানা-চন্দননগর, জেলা-হুগলী, রাজ্য-পশ্চিমবঙ্গ, পিন-৭১২১৩৬, ধর্ম-হিন্দু, জাতীয়তা-ভারতীয়, আধার কার্ড নং-৪৪৯৯ ৩৩৩৭ ৩০৮৩

Pradip Banerjee
Director
PRABARTAK TRUST

লীজ গ্রহীতাঃ 'এস.বি. এন্টারপ্রাইজ', সাং ও পোঃ-গঙ্গানগর, থানা-নারায়ণপুর, জেলা-উত্তর ২৪ পরগনা, পিন-৭০০১৩২, রাজ্য-পশ্চিমবঙ্গ। পক্ষে ১) সুদীপ্ত বোস, পিতা-সমর কুমার বোস, ধর্ম-হিন্দু,

27/10/2021
SAGAR CHANDRA DAS
NOTARY
Kakdwip Court, 24 Pgs.
Regd. No. 107/2008
Govt. of West Bengal

29 JAN 2021

Paper Writing - A

BEFORE THE NOTARY
AT KAKDWIP COURT
SOUTH 24 PARGANAS

(২)

Badiji Banerjee
Director
PRABARTAK TRUST

জাতীয়তা-ভারতীয়, পেশা-চাকুরি, সাং-ফ্ল্যাট নং সি-১২/৪, দ্বাদশতল, এন.বি.সি.সি., ভিবগয়্যার টাওয়ার, স্ট্রীট নং-১৭৫, নিউটাউন, পোঃ-নিউটাউন, থানা-রাজার হাট, পিন-৭০০১৫৬, জেলা-উত্তর ২৪ পরগনা, আধার কার্ড নং-৪৭১৩ ৭৭৫৮ ৮৯৮৩।

২) সুজিত কুমার ভুক্ত, পিতা-গোপাল চন্দ্র ভুক্ত, ধর্ম-হিন্দু, জাতীয়তা-ভারতীয়, পেশা-চাকুরি, সাং-৭জে., সুরা ক্রস লেন, বেলেঘাটা, পিন-৭০০০১০, দেলা-দক্ষিণ ২৪ পরগনা, আধার কার্ড নং-৩১০১ ৫৯০২ ৪৩৯২।

৩) শিবম ভট্টাচার্য, পিতা-গৌরব ভট্টাচার্য, ধর্ম-হিন্দু, জাতীয়তা-ভারতীয়, পেশা-চাকুরি, সাং-১নং কলোনী মধ্যম গ্রাম (এম), পিন-৭০০১৩২, জেলা-উত্তর ২৪ পরগনা, আধার কার্ড নং-২৯৬৬ ০৯৩২ ১৭৯৩।

NOTARY
SAGAR CHANDRA DAS
KAKDWIP COURT
24 PGS (S)
Regd. NO 107/2006
Expiry Date
21/02/2022
GOVT. OF WEST BENGAL

A

বক্ষ্যে শুভ লীজনামা মিদং কার্যাঞ্চাগে ঃ-

লীজদাতার নিজস্ব অধিনে নিম্ন তপশীলে বর্ণিত এল.আর. দাগ নং-১৩০ হইতে ১৩৭ দাগে অবস্থিত সর্বমোট ৬ একর ৪৭ শতক সম্পত্তি রহিয়াছে যাহা সম্পূর্ণ বালুচর ভূমি হইতেছে, যাহার এল.আর. খতিয়ান নং-৫৩, জে.এল. নং-২৫ এবং ফ্রেজারগঞ্জ কোষ্টাল থানার অন্তর্গত, যাহা লীজ দাতা দখলে ও আয়ত্তে রাখিয়া সরকার বাহাদুরকে সন সন খাজনা আদায় দিয়া আসিতেছি। এবং উক্ত বালুচর ভূমির সমূহ কাগজ পত্র বর্তমানে লীজ দাতা 'প্রবর্ত্তক ট্রাস্ট বোর্ড'-এর নামে নথিভুক্ত রহিয়াছে এবং যাহা লীজ দাতা এযাবৎ কাহাকেও বন্ধক বা কোনো সরকারি বা বেসরকারি প্রতিষ্ঠান বা ব্যাংকে মর্টগেজ রাখে নাই। এক্ষণে আপনারা লীজনামা গ্রহীতাগণ লীজ দাতার উক্ত বালুচর সম্পত্তি বাজার যাচাই সর্বোচ্চ মূল্যে লীজ লইবার ইচ্ছা প্রকাশ করিলে উক্ত লীজদাতা 'প্রবর্ত্তক ট্রাস্ট বোর্ড'-এর পক্ষে আমি সম্পাদক মহাশয় আপনাদের প্রস্তাবে রাজি হইয়া নিম্নলিখিত শর্ত সাপেক্ষে আমরা উভয় পক্ষগণ অত্র লীজনামা পত্রে আবদ্ধ হইলাম।

S.B. ENTERPRISE
Partner

29/01/2021
SAGAR CHANDRA DAS
NOTARY
Kakdwip Court, 24 Pgs. (S)
Regd. No.- 107/2006
Govt. of West Bengal

29 JAN 2021

Paper Writing - A
BEFORE THE NOTARY
AT KAKDWIP COURT
SOUTH 24 PARGANAS

(৩)

শর্তাবলী যথা

১। উক্ত বালুচর ভূমি লীজদাতার রায়ত সম্পত্তি, আপনারা পক্ষগণ (লীজ গ্রহীতা) লীজ লইবার ইচ্ছা প্রকাশ করিলে আপনাদের লীজ গ্রহীতা হিসাবে স্বীকার করিয়া লইলাম। যাহা অত্র লীজনামা পত্রের বিষয়বস্তু হইতেছে।

২। অত্র লীজনামা পত্রের মেয়াদকাল অদ্য ইংরাজী ০১/০১/২০২১ তারিখ হইতে ইংরাজী ৩১/১২/২০৪০ সাল পর্যন্ত লীজ গ্রহীতাগণকে লীজ দেওয়া হইল।

৩। উক্ত লীজনামার বিষয়বস্তু হিসেবে তপশীলে বর্ণিত ৬ একর ৪৭ শতক বালুচর ভূমির বাৎসরিক লীজের অর্থের পরিমাণ প্রথম ৫ (পাঁচ) বৎসর ১,৫০,০০০.০০ (এক লক্ষ পঞ্চাশ হাজার) টাকা হিসেবে প্রতি বৎসর এবং পরবর্তী ৫ (পাঁচ) বৎসর ২০ শতাংশ বৃদ্ধি পাইয়া ১,৮০,০০০.০০ (এক লক্ষ আশি হাজার) টাকা হিসেবে প্রতি বৎসর এবং পরবর্তী ৫ (পাঁচ) বৎসর ২,১৬,০০০.০০ (দুই লক্ষ ষোলো হাজার) টাকা হিসেবে প্রতি বৎসর এবং শেষ ৫ (পাঁচ বৎসর) ২,৫৯,০০০.০০ (দুই লক্ষ ঊনষাট হাজার) টাকা হিসেবে প্রতি বৎসর ধার্য্য করা হইল। যাহা লীজ গ্রহীতা প্রতি জানুয়ারী মাসের মধ্যে প্রথম পক্ষ লীজ দাতাকে প্রদান করিয়া তাহার প্রয়োজনীয় রসিদ গ্রহণ করিবেন। ইহার অন্যথা হইলে লীজনামা বাতিল বলিয়া গণ্য হইবে।

৪। লীজদাতার অনুমতি ছাড়া উক্ত লীজ সম্পত্তির উপর রোপিত ঝাউ জঙ্গলের গাছের কোনরূপভাবে ক্ষতি করা যাবে না বা কাটা যাবে না।

৫। সপ্তাহের একদিন (রবিবার) প্রবর্ত্তক আশ্রমের ছাত্ররা উক্ত লীজ সম্পত্তির মধ্যে ঝাউপাতা ও ডালপালা সংগ্রহ করিবার জন্য জঙ্গলে প্রবেশ করিবে এবং সকাল ৮টা ৩০ মিঃ পর্যন্ত থাকিয়া ঝাউপাতা ও ডালপালা সংগ্রহ করিবে। তাহাতে লীজ গ্রহীতাগণ কোনও আপত্তি করিতে পারিবে না।

৬। উক্ত লীজ সম্পত্তির মধ্যে রোপিত ঝাউ জঙ্গলের বাইরের চারিদিকে লীজ

29/01/2021
SAGAR CHANDRA DAS
NOTARY
Kakdwip Court, 24 Pgs. (S)
Regd. No.- 107/2006
Govt. of West Bengal

Director
PRABARTAK TRUST

S.B. ENTERPRISE
Partner

29 JAN 2021

Paper Writing - A

BEFORE THE NOTARY
AT KAKDWIP COURT
SOUTH 24 PARGANAS

12

Director
PRABARTAK TRUST

(৪)

গ্রহীতাগণ নিজ দায়িত্বে ও নিজ খরচে বেড়া দিয়া ঘিরিয়া দিতে বাধ্য থাকিবে যাহাতে কেহ অনধিকার প্রবেশ করিতে না পারে। এবং লীজ গ্রহীতাগণকে জঙ্গলের রক্ষণাবেক্ষণের সমূহ দায়িত্ব লইতে হইবে।

৭। লীজ গ্রহীতাগণ উক্ত লীজনামা দর্শাইয়া কোনও সরকারি ও বেসরকারি প্রতিষ্ঠান, সংস্থা ও ব্যাঙ্ক হইতে লোন গ্রহণ করিতে পারিবে না। ইহার অন্যথা হইলে লীজদাতা লীজ গ্রহীতাগণের বিরুদ্ধে আইনত ব্যবস্থা গ্রহণ করিতে পারিবেন এবং সমূহ লীজনামা বাতিল বলিয়া গণ্য হইবে। এবং লীজকৃত সম্পত্তি ও লীজ দাতাগণ উক্ত লোনে কোনরূপভাবে দায়বদ্ধ থাকিবে না।

৮। উক্ত লীজনামা সম্পত্তির উপর লীজগ্রহীতাগণ কোনরূপ আইন বিরোধী অপরাধমূলক কাজ করিতে পারিবেন না। যদি তাহা ঘটে লীজদাতা কোনভাবেই দায়ী থাকিবেন না।

৯। উক্ত লীজকৃত সম্পত্তির পশ্চিম দিকে যে পাম্প হাউস রহিয়াছে তাহার পাশের জমিটি আশ্রমের নিজস্ব থাকিবে। ইহাতে লীজ গ্রহীতাগণের কোনরূপ প্রবেশাধিকার রহিবে না।

১০। উক্ত লীজকৃত সম্পত্তির উপর যাবতীয় ডেকরেশন, ইলেকট্রিফিকেশন, মডিফিকেশন ইত্যাদি সহযোগে সমূহ বন্দোবস্ত লীজ গ্রহীতাগণ নিজ দায়িত্বে ও নিজ খরচে করিয়া লইবেন ইহাতে লীজ দাতার কোন দায় দায়িত্ব রহিবে না বা লীজ দাতা কোন ব্যয়ভার বহন করিবেন না। লীজ গ্রহীতাগণ উক্ত লীজভুক্ত সম্পত্তিতে নিম্নলিখিত কর্মকাণ্ড নিজ হেফাজতে রক্ষণাবেক্ষণ করিবেন, যেগুলি হইল ঃ

১) বিনোদন পার্ক।

২) খাদ্য ও পানীয় হোটেল।

৩) বোটিং, ফিসিং, সাঁতার ইত্যাদি বহিরঙ্গন ক্রিয়াকলাপ।

৪) আবাসিক হোটেল।

NOTARY
SAGAR CHANDRA DAS
KAKDWIP COURT
24 PGS (S)
REGD NO 107/2006
Govt. of WEST BENGAL
21/02/2022

A

29/01/2021
SAGAR CHANDRA DAS
NOTARY
Kakdwip Court, 24 Pgs. (S)
Regd. No.- 107/2006
Govt. of West Bengal

S.B. ENTERPRISE
Partner

29 JAN 2021

Paper Writing - A

BEFORE THE NOTARY
AT KAKDWIP COURT
SOUTH 24 PARGANAS

(৫)

Badip Banerjee
Director
PRABARTAK TRUST

৫) কমিউনিটি হল।

৬) পার্কিং ইত্যাদি।

১১। লীজকৃত সম্পত্তির উপর লীজ গ্রহীতাগণ চুক্তি অনুসারে যাহা করিবেন তাহা উভয় পক্ষ গণের সহিত আলাপ-আলোচনা করিয়া সুসম্পন্ন করিবেন, লীজ গ্রহীতাগণ এমন কিছু কাজকর্ম করিবেন না যাহাতে লীজকৃত সম্পত্তির কোনরূপ ক্ষয়-ক্ষতি হয় এবং যাহা হইবে তাহা উভয় পক্ষের আলোচনা সাপেক্ষে সিদ্ধান্ত হইবে অন্যথায় লীজ গ্রহীতাগণ নিজ ইচ্ছা অনুযায়ী কোনকিছু করিতে চাহিলে তাহা যদি লীজকৃত সম্পত্তির ক্ষয়-ক্ষতি সাধন হয় সেক্ষেত্রে আইন মোতাবেক লীজনামা বাতিল ও নামঞ্জুর ঘোষণা করা হইবে।

NOTARY GOVT. OF WEST BENGAL INDIA
SAGAR CHANDRA DAS
KAKDWIP COURT
24 PGS (S)
REGD. NO. 107/2006
EXPIRY DATE
21/02/2022

১২। লীজ গ্রহীতাগণ কোনরূপভাবে উক্ত লীজকৃত সম্পত্তি লইয়া কোনরকম বেআইনী ভাবে কাহারো নিকট সাব লীজ হিসেবে তৃতীয় পক্ষ কাহাকেও হস্তান্তর করিতে পারিবে না। করিলেও তাহা নামঞ্জুর ও বাতিল হইবে এবং লীজ গ্রহীতাগণকে আইন মোতাবেক উপযুক্ত জরিমানা প্রদান করিতে হইবে।

১৩। অত্র লীজপত্রনামার মেয়াদ অন্তে অর্থাৎ ইং-৩১/১২/২০৪০ তারিখের পর লীজগ্রহীতাগণ লীজকৃত জমি ও তদ্‌উপরিস্থিত ঝাউ গাছ গাছালির উপর কোনরূপভাবে দাবী করিতে পারিবে না।

১৪। লীজ মেয়াদ উত্তীর্ণ হইয়া যাওয়ার পর অর্থাৎ ইং-৩১/১২/২০৪০ আলোচনা সাপেক্ষে পরবর্তী পর্যায়ের লীজ দেওয়ার ক্ষেত্রে বর্তমান লীজ গ্রহীতাকে অগ্রাধিকার দেওয়া হবে।

29/01/2021
SAGAR CHANDRA DAS
NOTARY
Kakdwip Court, 24 Pgs. (S)
Regd. No.- 107/2006
Govt. of West Bengal

Badip Banerjee

S.B. ENTERPRISE
Partner

29 JAN 2021

Paper Writing - A

BEFORE THE NOTARY
AT KAKDWIP COURT
SOUTH 24 PARGANAS

(৬)

এতদর্থে সুস্থ শরীরে সরলান্তকরণে অন্যের বিনা প্ররোচনায় অত্র লীজনামা পত্রের সকল মর্ম্ম ও ফলাফল অবগত হইয়া, পড়িয়া, বুঝিয়া এবং তাহার সম্যক মর্ম অনুধাবন করিয়া আমরা উভয় পক্ষগণ উপরোক্ত শর্তাবলী মানিয়া চলিবার অঙ্গীকারে সাক্ষীগণের সাক্ষাতে অত্র লীজনামা পত্রে নিজ নিজ নাম স্বাক্ষর করিলাম। তাং-ইং-০১/০২/২০২১ মোতাবেক বাং-১৮ই মাঘ ১৪২৭ বঙ্গাব্দ।

Badiji Banerjee
Director
PRABARTAK TRUST

-ঃ লীজনামা সম্পত্তির তপশীল ভূমির বিবরণ ঃ-

জেলা-দক্ষিণ ২৪ পরগনা, থানা-ফ্রেজাগঞ্জ কোষ্টাল, লক্ষীপুর আবাদ মৌজায় লীজদাতার নিজস্ব অধিনে বলবৎ যাহার এল.আর. খতিয়ান নং-৫৩, জে.এল. নং-২৫ এবং ফ্রেজারগঞ্জ কোষ্টাল থানার অন্তর্গত, এল.আর. দাগ নং-১৩০, ১৩১, ১৩২, ১৩৩, ১৩৪, ১৩৫, ১৩৬ ও ১৩৭ দাগে অবস্থিত সর্বমোট ৬ একর ৪৭ শতক সম্পত্তি এবং তদুপরিস্থিত ঝাউ-গাছ সহ সম্পূর্ণ বালুচর ভূমি হইতেছে, যাহা অত্র লীজনামা পত্রের বিষয়বস্তু হইতেছে।

NOTARY GOVT. OF WEST BENGAL
SAGAR CHANDRA DAS
KAKDWIP COURT
24 PGS (S)
Regd. No. 107/2006
Expiry Date 31/08/2022
21/02/2022

চৌহদ্দী ঃ

উত্তর - প্রবর্ত্তক ট্রাস্ট-এর নিজস্ব প্রাচীর — দক্ষিণ-বঙ্গোপসাগর

পূর্ব - দাগ নং-১৩৮, ১৩৯ — পশ্চিম - অরিন্দম লাহিড়ি

Solemnly Affirmed & Declared before me on identification and Signature attested by me.

PRABARTAK TRUST
Director

ইসাদীগণের স্বাক্ষর ঃ — 29/01/2021 — লীজ দাতার স্বাক্ষর

1) [illegible]
2) [illegible]
3) [illegible]
4) [illegible]
5) [illegible]
6) [illegible]
7) Swapan Choudhury

SAGAR CHANDRA DAS
NOTARY
Kakdwip Court, 24 Pgs. (S)
Regd. No.-107 / 2006
Govt. of W.B

S.B. ENTERPRISE
Sudipto Bose, Shibam Bhattacharya
Partner

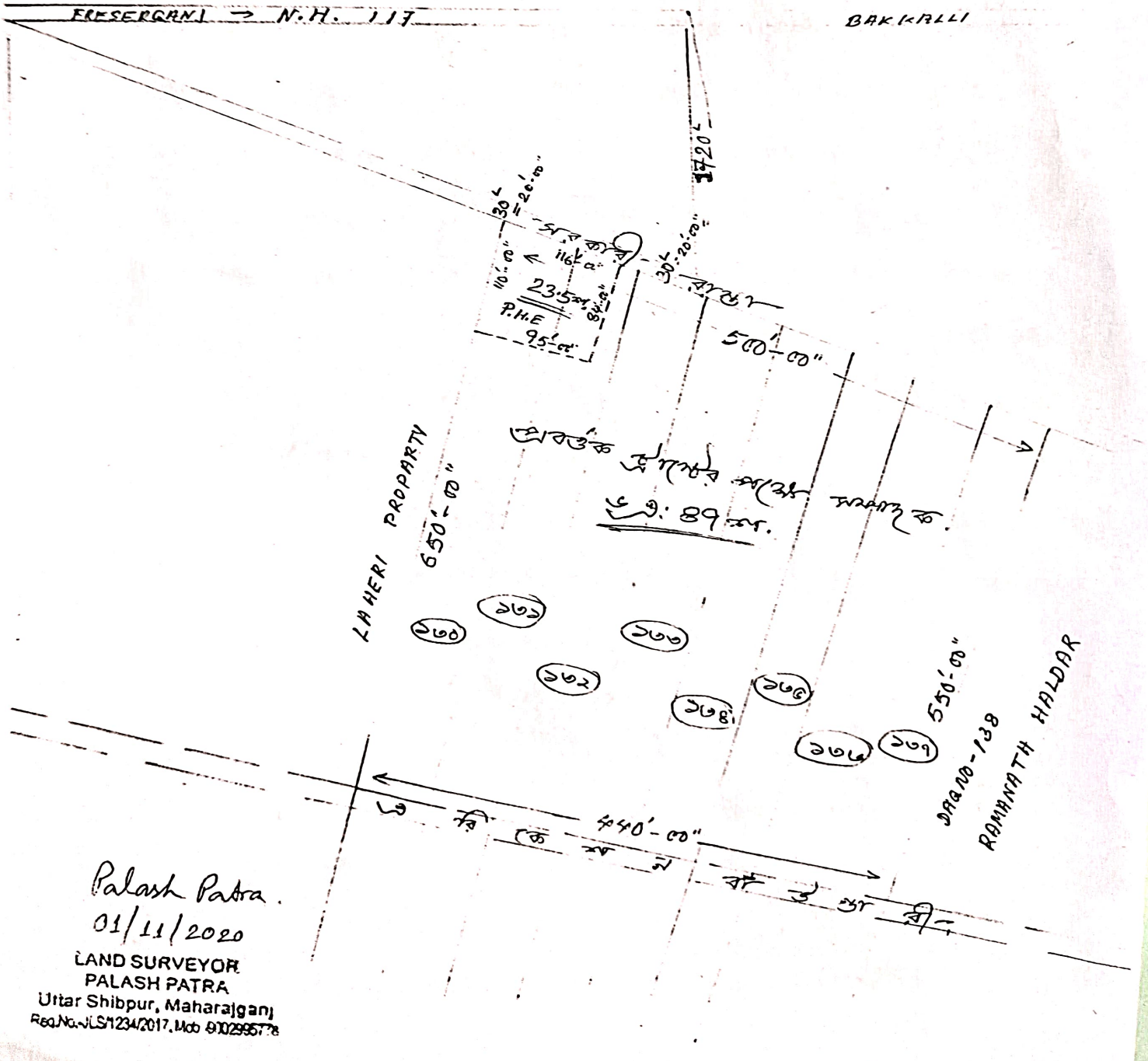
লীজ গ্রহীতার স্বাক্ষর

Identified by me.
Goutam Mitra.
Advocate.

১৫

N

মৌজা - লক্ষ্মীপুর আবাদ - ৭১/২৫, জিএল নং - ১.
খতিয়ান নং - LR - ৫৬.
দাগ নং - LR - ১৩০, ১৩১, ১৩২, ১৩৩, ১৩৪, ১৩৫, ১৩৬, ১৩৭.
পরিমাণ - ১৭৬ শ., ১৫৫ শ., ১৩৯ শ. ১৫৩ শ., ১১৬ শ., ১৮১ শ., ১২৮ শ., ১২৮ শ.
= ১০৭১ শ.
বর্তমান সরকারি নির্ধারিত মালিকানাধীন ভূ.প.: ৪৭ শ.
ব্যক্তির নাম - প্রবর্তক স্টাফের কাছে সমর্পিত,
ঠিকানা - লক্ষ্মীপুর আবাদ, পো.:- লক্ষ্মীপুর প্রবর্তক, থানা-সোনারং জেলা খেজুরিয়া.



Palash Patra.
01/11/2020
LAND SURVEYOR
PALASH PATRA
Uttar Shibpur, Maharajganj
Reg.No.WLS/1234/2017, Mob 9002995778

36 TRANSLATED COPY

Sr. No. 21 date 29 JAN, 2021

(Non- Judicial Stamp of Rs.10/-)

S.B. Enterprise
Sd/- Sujit Kr. Bhukta,
Sd/-Sudipta Bose
Sd/- Shibam Bhattacharya

Deed of Lease

Lease executed in favour of: Prabartak Trust Board, Borai Chanditala, P.S. Chandannagar, District Hooghly on its behalf Secretary Sri Pradip Banerjee, aged 65 years, son of Nilratan Banerjee, Sripally, P.S. Chandannagar, District Hooghly, State- West Bengal, Pin- 712136, by faith- Hindu, Nationality Indian, Aadhaar Card No. 4499 3337 3083

Lease executed by: S.B. Enterprise of P.O. Ganganagar, P.S. Narayanpur, District North 24 Parganas, Pin- 700 132, State- West Bengal on its behalf 1)Sudipta Bose, son of Samar Kumar Bose, by faith- Hindu,

S.B. Enterprise
Sd/- Sujit Kr. Bhukta,
Sd/-Sudipta Bose
Sd/- Shibam Bhattacharya

Nationality-Indian, by occupation-Service, resident of Flat No. C-12/4, 12th Floor, N.B.C.C., Vibgayar Tower, Street No.175, Newtown, P.O.Newtown, P.S.Rajarhat, Pin-

700156, District North 24 Parganas, Aadhaar Card No.4713 7758 8983.

2) Sujit Kumar Bhukta, son of Gopal Chandra Bhukta, by faith-Hindu, Nationality-Indian, by Occupation-Service, resident of 7J, Sura Cross Lane, Beleghata, Pin-700010, District -South 24 Parganas, Aadhaar Card No.3101 5902 4392.

3) Shibam Bhattacharya, Son of Gaurab Bhattacharya, by faith Hindu, Nationality-Indian, by occupation-service, resident of 1 No. Colony Madhyam Gram (M), Pin-700132, District-North 24 Parganas, Aadhaar Card No.2966 0932 1793.

This Auspicious Deed of Lease is executed to the effect following.

The Lessee has a total of 6 acres 47 decimal of property mentioned in the schedule below situated at L.R. Dag No.130 to 137 in Lakshmipur Abad Mouza, under P.S. Fraserganj Costal, South 24 Parganas, which is completely sandy land, whose L.R. Khatian No.53, J.L. No.25 under Fraserganj Costal Police Station which is in the possession and ownership of the lessor and has been collecting rent from Government year to year and all the documents of the said (Baluchar) sandy land are

currently registered in the name of the lessor 'Prabartak Trust Board' and which the lessor has not mortgaged to anyone or mortgaged to any government or Private institution or Bank till now. Now that you, the lessees have expressed your desire to lease the said beach property of the lessor at the highest market price, I, the Secretary on behalf of the said lessor "Prabartak Trust Board' have agreed to your proposal and we both parties have entered into this Lease agreement subject to the following conditions.

S.B. Enterprise
Sd/- Sujit Kr. Bhukta,
Sd/-Sudipta Bose
Sd/- Shibam Bhattacharya

Conditions are:

1) The said Baluchar (Sandy land) land is the raiyat property of the lessor, if you, the parties (lessees), have expressed your intention to take the lease, I have accepted it as your lessee which is the subject of this lease.

2) The term of this lease is from today 01.01.2021 to 31.12.2040 A.D, the lease has been given to the lessees.

3) The subject matter of the said lease is that the annual lease amount of the 6 acres 47 decimal sandy

land mentioned in the schedule is fixed at Rs.1,50,000.00 (one lakh fifty thousand) rupees per year for the first 5 (five) years and 20 percent increase in the next 5 (five) years to Rs.1,80,000.00 (one lakh eighty thousand) rupees per year and Rs.2,16,000.00 (two lakh sixteen thousand) rupees per year for the next 5 (five) years and Rs.2,59,000.00 (two lakh sixty nine thousand) rupees per year for the last 5 (five) years which the lessee shall pay to the first party lessor in the month of January every January and shall obtain the necessary receipt from him. Otherwise the lease shall be considered void.

4) The trees of the Jhau forest planted on the said lease property shall not be damaged or cut in any way without the permission of the lessor.

5) On one day a week (Sunday), the students of the promoter ashram shall enter the forest to collect Jhau leaves and branches in the said lease property and shall stay till 8:30 am and collect Jhau leaves and branches. The lessees shall not have any objection to this.

6) The surrounding area of the Jhau forest planted on the said lease property shall be

S.B. Enterprise
Sd/- Sujit Kr. Bhukta,
Sd/-Sudipta Bose
Sd/- Shibam Bhattacharya

the lessees shall be obliged to fence the land at their own risk and expense so that no one can enter it without permission and the lessees shall be responsible for the maintenance of the forest.

7) The lessees shall not be able to take loans from any government or private institution, organization or bank by showing the said lease. Otherwise, the lessor shall be able to take legal action against the lessees and all the leases shall be considered null and void. And the leased property and the lessors shall not be liable in any way for the said loan.

8) The lessees shall not commit any illegal act on the said leased property. If that happens, the lessor shall not be liable in any way.

9) The pump house situated on the west side of the said leased property shall be owned by land of Ashram. The lessees shall not have any right of access to it.

10) The lessees shall make all arrangements on the said leased property including all decoration, electrification, modification etc. at their own risk

and expense and the lessor shall not be liable or bear any expense. The lessees shall maintain the following activities on the said leased property under their own custody, which are:

1) Amusement park.

2) Food and beverage hotel.

3) Outdoor activities like boating, fishing, swimming etc.

4) Residential hotels.

S.B. Enterprise
Sd/- Sujit Kr. Bhukta,
Sd/-Sudipta Bose
Sd/- Shibam Bhattacharya

5) Community Hall.

6) Parking etc.

11) The lessees shall do whatever is agreed upon in the leased property after discussing it with the public. The lessees shall not do any work that may cause any damage to the leased property and whatever is done shall be decided after discussion between the two parties. Otherwise, if the lessees wish to do anything of their own accord and cause damage to the leased property, the lease shall be declared null and void as per the law.

and expense and the lessor shall not be liable or bear any expense. The lessees shall maintain the following activities on the said leased property under their own custody, which are:

1) Amusement park.

2) Food and beverage hotel.

3) Outdoor activities like boating, fishing, swimming etc.

4) Residential hotels.

S.B. Enterprise
Sd/- Sujit Kr. Bhukta,
Sd/-Sudipta Bose
Sd/- Shibam Bhattacharya

5) Community Hall.

6) Parking etc.

11) The lessees shall do whatever is agreed upon in the leased property after discussing it with the public. The lessees shall not do any work that may cause any damage to the leased property and whatever is done shall be decided after discussion between the two parties. Otherwise, if the lessees wish to do anything of their own accord and cause damage to the leased property, the lease shall be declared null and void as per the law.

22

12) The lessees shall not be able to transfer the leased property to any third party as a sub-lease in any way. Even if they do so, it will be rejected and cancelled and the lessees will have to pay appropriate penalty as per law.

13) After the expiry of this lease, i.e. after the date of 31.12.2040 A.D. the lessees shall not be able to claim in any way on the leased land and the jhau trees situated thereon.

14) After the expiry of the lease period, i.e. 31.12.2040 AD, the current lessee will be given priority in granting the next phase of lease subject to negotiation.

S.B. Enterprise
Sd/- Sujit Kr. Bhukta,
Sd/-Sudipta Bose
Sd/- Shibam Bhattacharya

To this import we in sound health, in a composed state of mind, without being induced by others, having read and understood all the terms and conditions of this Lease, we, both parties, have signed our names on this Lease in the presence of witnesses,

Schedule - Particulars of the land specified in the lease property:-

In the District of South 24 Pargana, under P.S. Frejaganj Costal, at Mouza Lakshmi Abad in effective under the lessor whose L.R. Khatian No.53, J.L. No.25 and under Frejaganj Costal Police Station, in L.R. Dag No. 130, 131, 132, 133, 134, 135, 136 and 137 the total area of the property and the complete sandy land including the 6 acres 47 decimal and the zhau trees on it, is being determined as the subject matter of this Deed of Lease.

Four Boundary:

North- Own boundary of Prabartak Trust

South- Bay of Bengal

East- Dag No. 138, 139

West- Arindam Lahiri

Prabartak Trust

Sd/- Pradip Banerjee

Signature of the Lessee

S.B. Enterprise

Sd/-Sudipto Bose

Sd/- Sujit Kr. Bhukta

Sd/- Shibam Bhattacharya

Signature of the Lessors

Signature of the Witnesses:

1)Sri Rajendra Nath Mondal

2)Subhamoy Giri

3)Atindra Nath Samanta

4)Ajay Kumar Patra

5)Sri Subrata Mukherjee

6)Sri Panchanan Das

7)Swapan Chowdhury

Identified by me.

Sd/- Goutam Mitra

Advocate

Mouza Lakshipur Abad, 71/25, Sheet No. 1

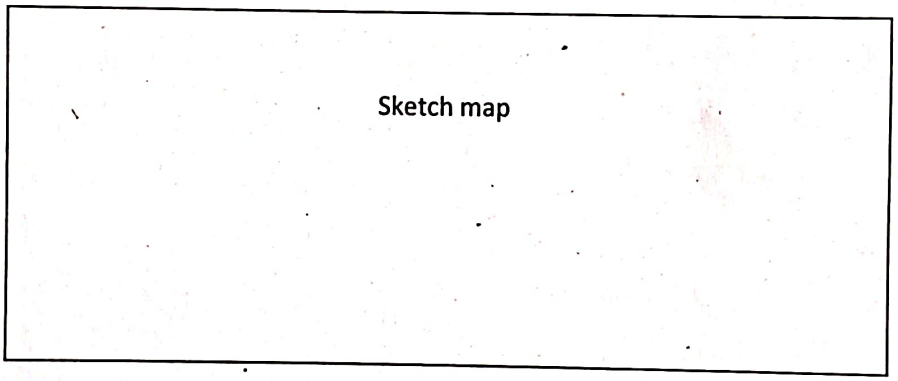
Khatian No. L.R 53

Dag No. LR	130	131	132	133	134	135	136	137
Area	176 dec	145 dec	139 dec	133 dec	116 dec	181 deci	123 dec	128 dec

=10 Acre 91 decimal

At present local measurement 6 acre 47 decimal

Name of Rayot- Prabartak Trust on its behalf Secretary of Lakshmipur Abad, P.O. Lakshmipur, Prabartak, P.S. Fezarganj Costal.



Sd/- Palash Patra
01.11.2020
Land Surveyor
Palash Patra
Uttar Shibpur, Maharajganj
Reg No. S/1234/2017 Mob 9002996728

Certified to be the English translation of a Deed of Lease in Bengali.

16/01/2026
R Islam
Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta

জেলা— দক্ষিণ ২৪-পরগনা খতিয়ান নং— ৫৩ 2X ১৬২৪০২৫

থানা— লক্ষীপুর আবাদ মৌজার নাম— ৩২৫ পরগনা— নামখানা

১) রাজস্ব — টাকা

২) জমির মোট পরিমাণ— একর (৩) মোট জমার সংখ্যা —

৩) অন্তরস্থের, দখলকারের বিবরণ (৪) মূল (৫) অবশ

নাম	প্রবর্তক ট্রাস্টের পক্ষে সম্পাদক
পিতা/স্বামী	
ঠিকানা	

২১/৬/৭৫

১) অন্তরস্থের নিজ দখলীয় জমি :

দাগ নম্বর	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ একর	দাগের মধ্যে অন্তরস্থের অংশ	দাগের মধ্যে অন্তরস্থের জমির অংশের পরিমাণ একর	হেক্টর
১২১	বাস্তু	ঘর/১ দালান/১	১ ৩৩	১.০০০০	১ ৩৩	০ ৪১
৭/১১৩	নয়নজুলি		১ ৫৪	০.১১২৫	০ ১৭	০ ০৬
৩/১২২	রাস্তা	প্রঃ সর্ব্ব সাধারনের যাতায়াত এর জন্য ব্যবহার্য্য ।	০ ৪৬	০.০০০৬	০ ২৫	০ ১০
১৩০	বালচুর		১ ৭৬	১.০০০০	১ ৭৬	০ ৭১
১৩১	বালচুর		১ ৬৯	০.৮৬৩৯	১ ৪৫	০ ৫৮
১৩২	বালচুর		১ ৬৭	০.৮৩২৩	১ ৩৯	০ ৫৬
১৩৩	বালচুর		১ ৬৩	০.৮১৬০	১ ৩৩	০ ৫৩
১৩৪	বালচুর		১ ৫৮	০.৭৩৪২	১ ১৬	০ ৪৬
১৩৫	বালচুর		১ ৬৪	০.৭১৮৮	১ ৩১	০ ৫৩
১৩৬	বালচুর		১ ৬২	০.৭০১৩	১ ২৩	০ ৪১
১৩৭	বালচুর		১ ৬৩	০.৭৮৫৩	১ ২৮	০ ৫১
২২৮	শালি		০ ৭৬	১.০০০০	০ ৭৬	০ ৩০
২২৯	বালচুর	Succession ... finally published under sub-s (2) of section 51A of the West Bengal land reforms Act, 1955 (West Bengal Act, 2 of 1956)	০ ১০	০.৬৬৬৬	০ ৬০	০ ২৪
২৩০	বালচুর		২ ৫৪	০.২৩২৩	০ ৫১	০ ২৩
১২২	খাল		০ ৪৮	১.০০০০	০ ৪৮	০ ১১
৩/১২০	শালি		১ ৭০	১.০০০০	১ ৭০	০ ৬৮
মোট সংখ্যা	তেত্রিশ মাত্র				২৪ ২১	৯ ৬১

Land Reforms Officer, South 24 Pgs.

Compared by
Subrata
29/9/82

COURT FEE 10 Rs. 30 TEN RUPEES

27

District – South 24 Parganas	Khatian No. 53	[1624025]
Mouza- Laxmipur Abad	J.L. No. 025	Police Station- Namkhana

(1) Revenue- Rupees
2) Total Area of land(A): Acre (3) Total Dag : Total number of Dag-.

(4) Name and Address of Ryot		(5) Right	(6) Remarks
Name Father/ Husband Address	On behalf of Prabartak Trust, Secretary	Rayot	

(7) Land of this Right under own possession

Dag No.	Nature of Land	Remarks	Total area under Dag	Share of this Right in the Dag	Area of share of land of this Right in the Dag	
			Acre		Acre	Hect.
121	Homestead land	House-1 Building-1	1.03	1.0000	1.03	0.41
7/713	Nayanjuli		1.54	0.1125	0.17	0.06
3/722	Road	Known as common passage use for public	0.46	0.5556	0.25	0.10
130	Balchur		1.76	1.0000	1.76	0.71
131	Balchur		1.69	0.8631	1.45	0.58
132	Balchur		1.67	0.8323	1.39	0.56
133	Balchur		1.63	0.8160	1.33	0.53
134	Balchur		1.58	0.7342	1.16	0.46
135	Balchur		1.64	0.7988	1.31	0.53
138	Balchur		1.62	0.7593	1.23	0.49
137	Balchur		1.63	0.7853	1.28	0.51
228	Shali		0.76	1.0000	0.76	0.30
229	Balchur		0.90	0.6666	0.60	0.24
230	Balchur		2.54	0.2323	0.59	0.23
122	Khal		0.48	1.0000	0.48	0.19
3/720	Shali		1.70	1.0000	1.70	0.68
Total Number. of Dags:		Thirty Three only			24.21	1.61

Compared by
Sd/- illegible
28.9.02

Certified to be the English translation of a Record of Rights in Bengali

16/02/2026

R Islam
Rtd. Senior Interpreting Officer
O. S. High Court, Calcutta

Annexure-R2

TO,
The Officer - in - Charge
Freserganj Coastal Police Station
South 24 Parganas.

24

বিষয় ঃ- এফ.আই.আর. করিবার প্রার্থনায় দরখাস্ত।

প্রথম পক্ষ	দ্বিতীয় পক্ষ
শ্রীমতী টগরী মন্ডল (বয়স৩২ বৎসর)	মানস মন্ডল
স্বামী- মানস মন্ডল	পিতা- নিখীল মন্ডল
পিতা- রাজেন্দ্রনাথ মন্ডল	সাং- উত্তর শিবপুর
সাং- উত্তর শিবপুর	পোঃ- মহারাজগঞ্জ
পোঃ- মহারাজগঞ্জ	থানা- ফ্রেজারগঞ্জ কোষ্টাল
থানা- ফ্রেজারগঞ্জ কোষ্টাল	জেলা- দঃ ২৪ পরগনা।
জেলা- দঃ ২৪ পরগনা	
মোঃ নং- ৯৭৩৫৩২২৩০৭	

ঘটনার দিন ও সময়
গত ইং- ০৫/০৫/২০২৪
বাংলা- ২২শে বৈশাখ
১৪৩১ সন রবিবার
সময়- দিবা রাত্র প্রতিনিয়ত
ঘটনার শিকার।

মহাশয়,

আমি প্রথম পক্ষ শ্রীমতী টগরী মন্ডল, স্বামী- মানস মন্ডল, পিতা- শ্রীযুত রাজেন্দ্রনাথ মন্ডল উপরোক্ত ঠিকানার স্থায়ী বাসিন্দা হইতেছি। আমার সঙ্গে ২য় পক্ষের হিন্দু শাস্ত্র মতে সামাজিক লৌকিকতার মাধ্যমে আনুমানিক ১৩ বৎসর পূর্বে নানান যৌতুকাদি দ্বারা বিবাহাদি সুসম্পন্ন হইয়াছিল। সামাজিক নিয়মে ঘর সংসার করাকালীন স্বামীর ঔরষে আমার গর্ভে একটি পুত্র সন্তান জন্মগ্রহন করে, যাহার নাম- জুয়েল মন্ডল, বর্তমান বয়স ০৯ (নয়) বৎসর হইতেছে।

সংসারে এসে জানতে পারলাম আমার স্বামী অন্য এক মহিলাকে বিবাহ করিয়া তিন কন্যা সন্তানের পিতা হইয়াছে, যাদের ২য় পক্ষ তার পিতা মাতার নিকট দেশ বাড়ীতে রাখিয়াছে। এতবড় একটা সত্যকে সম্পূর্ন গোপন পূর্বক আমাকে বিবাহ করে। এছাড়া আমার স্বামী নানাদি অবৈধ এবং অসামাজিক কাজকর্মের সঙ্গে লিপ্ত। একাধিক পাওনাদারগন তাদের প্রাপ্য অর্থ পাওয়ার জন্য বাড়ীতে

পর পৃ--

২৩

চরম হামলা করছে। এই রূপ পরিস্থিতিতে তার অন্যায় কাজকর্মের প্রতিবাদ করিলে কিংবা জানতে চাইলে আমার উপর শারীরিক ও মানসিক নির্যাতন করিতে থাকে। এমনকি মদ্যপ অবস্থায় বাড়ীতে আসিয়া যখন তখন আমার পিতা মাতাকে অশ্লীল ভাষায় গালমন্দ করিত এবং বলিত - "তোর বংশের কাউকে বাতী দিতে রাখব না।" আমি আমার সন্তানকে লইয়া অতীব ভীত ও সন্ত্রস্ত অবস্থায় বসবাস করিতেছি।

গত ইং- ০৫/০৫/২০২৪ তারিখে আনুমানিক সকাল ৯টা নাগাদ মদ্যপ অবস্থায় বাড়ীতে ঢুকে নানান অছিলায় পূর্বের মত অত্যন্ত নোংরা ভাষায় আমার পিতা মাতাকে গালিগালাজ করিতে থাকে। আমি যেই উঁহার প্রতিবাদ করি তখনি আমাকে চুলের মুঠি ধরে এলোপাথাড়ি ভাবে কিল, চড়, ঘুষি মারিতে থাকে এবং আমি মাটিতে পড়িয়া যাই। এমতাবস্থায় আমাকে মেরে ফেলার উদ্দেশ্যে গলা টিপে শ্বাসরোধ করার চেষ্টা করে এবং আমার গোঁগানী শব্দে আমার সন্তান চিৎকার করিয়া কান্নাকাটির দরুন ধস্তাধস্তির মাধ্যমে ঐ যাত্রায় কোন রকম প্রানে বেঁচে যাই। তারপর থেকে প্রতিনিয়ত আমার উপর শারীরিক অত্যাচার চলিতে থাকে। কখনো কখনো সন্তান সহ আমাকে অনাহারে রাখিত, অসুখ বিসুখে ডাক্তার পর্যন্তও দেখাইত না। বাবার দিয়ত সমস্ত অলংকার গুলিও জোর করে কাড়িয়া লইয়া নিজে আত্মসাৎ করে। সব সময় আমাকে প্রানে মারিয়া ফেলিবার হুমকী দিতে থাকে। কেবলমাত্র ছোট বাচ্চাটার মুখের দিকে তাকিয়ে শত বিপদের মধ্যে জীবন অতিবাহিত করিতেছি।

আমার স্বামী একজন চরিত্রহীন ব্যক্তি, মিথ্যা টোপ দিয়ে একাধিক মহিলার সহিত সম্পর্ক গড়িত এবং অবৈধ কাজকর্মের জন্য ইতিপূর্বে জেলও খেটেছে। বর্তমানে এই অসামাজিক ক্রিয়াকলাপ ধীরে ধীরে আরও বৃদ্ধি পাইতেছে।

অতএব মহাশয় আমার অত্র দরখাস্ত দৃষ্টে যাহাতে ১ম পক্ষের অভিযোগের ভিত্তিতে ফেজারগঞ্জ কোষ্টাল থানার পুলিশ দ্বারা এফ.আই.আর. ট্রিট করতঃ ২য় পক্ষ অর্থাৎ আমার স্বামী উপযুক্ত শাস্তি পায় তদমর্মে বিহিত আদেশ দানে আজ্ঞা হয়।

তারিখ-

নিবেদন ইতি -

- বিনীতা -

Seen
A.C.J.M., Kakdwip
08.09.20

To
The o/c
Frazarganj coastal Police Station
Dist- South 24 Parganas

অভিযোগী
সোমাহিতি কাঁসা (বয়স-33)
পিতা- বাদলচন্দ্র কাঁসা
গ্রাম+পোঃ- হরিপুর
থানা- নামখানা
জেলা- দঃ 24 পরগনা
মোবাইল নং- 9647124115

বিবাদী
① মানস মন্ডল
পিতা- নিখিল মন্ডল
② ঠেকারী মন্ডল
স্বামী- মানস মন্ডল
③ নিখিল মন্ডল
④ পিতা:- ঃ বীরেন্দ্র নাথ
ভবানী মন্ডল
স্বামী - নিখিল
আর অনেকে
আর আঃ- দঃ হরিপুর
পোস্ট - মহারাজ গঞ্জ
থানা - ফ্রেজারগঞ্জ কোস্টাল

মহাশয়,

আমি সোমাহিতি কাঁসা পিতা- বাদলচন্দ্র কাঁসা গ্রাম হরিপুর থানা নামখানা জেলা দক্ষিণ 24 পরগনার হরিপুর গ্রামের স্থায়ী বাসিন্দা, আমি একজন শিক্ষিত যুবক, গত ইং 01.09.17 সাল ও 05.09.2017 তারিখে দুই কিস্তিতে নগদ বিবাদীকে তার বাড়ীতে নগদ বিবাগীর উপস্থিতিতে ৮,00,000/- (আট লক্ষ টাকা আমাকে সরকারী কৃষি বিকাশ শিক্ষা প্রকল্পে L.D.C পদে চাকরী দেওয়ার নাম করে আমার কাছ থেকে টাকা নেয়, তার পর 15.09.2017 তারিখে উক্ত কৃষি বিকাশ শিক্ষা দপ্তরের একটি Appointment letter দেয়, উক্ত Appointment letter এ উক্ত Department এর অবস্থান মিলমোহর রয়েছে, তারা দেখে আমার বিশ্বাস জন্মেছিল সঠিক অবস্থায়, তার পর 16.09.2017 তারিখে Joining letter দেন, তার পর পুলিশ দপ্তরি- বিভাগের সমস্ত নমিনেশান ফর্ম পূরন করান, আমাকে বর্দ্ধমানের পূর্ত ভবনে নিয়ে নিয়ে সমস্ত বলেন তোমার সব Posting letter By Post এ তোমার বাড়ী তে পৌঁছে যাবে, তার পর আমি উক্ত কাগজ পত্র পুলিশ কৃষি বিকাশ শিক্ষা দপ্তরের অফিস থেকে নিয়ে ছাপিতে কাকে সে অনুযায়ী নগদ বিবাদী যে কাগজ পত্র কিনেছে তার সমস্ত ফটো সমস্ত জেরক্স Appointment letter, তার পর বর্দ্ধমানে আমাকে ঐ চেহারায় আসল original appointment ফেরত নেয়, আমাকে বলে original

Received on 07/09/2020
Stamped P.S. Case No 380/04 dt. 07/09/2020 U/S 420/465/468/471/406 I.P.C and 25/27 Arms Act.
Ref. 07.09.2020 at 14:55 hrs and

P.T.O

Appointment Letter না থাকলে তোমার Posting letter থাকে না, তার পর তুমি বাড়ি আসি, তারপর আবার তোর ছোঁড়া নিয়ে জানিতে পারি যে আমি ৯নং ও ২নং বিবাদী দ্বারা প্রতারিত হয়েছি, আমি যখন বুঝতে পারিনি তখন ১নং ও ২নং বিবাদী দ্বারা প্রতারিত হয়েছি, তার পর ১নং ২নং বিবাদীর কাছে বারবার টাকা ফেরত চাইলে ১নং ও ২নং বিবাদী টাকা ফেরত দেওয়ার তালবাহানা করিয়ে ও আজ পর্যন্ত টাকা ফেরত দেননি, তার পর গত ইং ০৫.০৪.২০২০ তারিখে আনুমানিক সন্ধ্যা ৭টা নাগাদ তুমি চলমাইল বাজার স্থানে আমার বাসে কেথা হয় বিবাদীগনের বাসে, তুমি টাকা ফেরত চাহিলে বিবাদী কাছে চাইলে বিবাদীগন টাকা ফেরত দেওয়ার অনেক কথা বলতে বলতে আমাকে ধাঁকা জাহান্নাম থেকে নিয়ে যায় এবং আমাকে নানা প্রকার হুমকী দেখায় প্রাণে মেরে ফেলার জন্য, শুধু তাই নয় ১নং বিবাদী হঠাৎ করে পকেট থেকে একটি পিস্তল বের করে মাথায় তাক করে বলে আর একবার টাকা ফেরত চাইলে তোকে শুধু নয় তোর বংশকে প্রাণে মেরে ফেলবো, তুমি ভয়ে কাঁপতে থাকি, বিবাদীগন আরো বলেন তুই যদি আইনের আশ্রয় নিস তোর পরিবারের সদস্য কে ও ছাড়িত রাখিবো না, তুমি ভয়ভীতির ভয়ে চোখে পালিয়ে আছি, তার পর থেকে তুমি ও তোমার পরিবার প্রান সংশয়ের আশঙ্কায় রয়েছি, তাই তোমার কৃপা কামনা করি, বিষয় সূত্রে জানিতে পারিলাম যে ১নং বিবাদীর সহযোগীতা নিয়ে বিবাদীর নামে বকধালীতে ছাগলা ওই সময় কালীন সময় করিয়াছে, আমরা তাহার পরিবার তাহা সঠে কথার কুপ্রকাশ,

অতএব মহাশয় সমীপে বিবাদীগনের হাত থেকে তুমি ও তোমার পরিবার প্রানে বাঁচতে পারি, এবং বিবাদী গনের আইনানুগ শাস্তি হয় তাহার বিহীত ব্যবস্থা করিলে কৃতজ্ঞ থাকিব,

তাং— 07/09/2020

ইতি
বিনীত
মোহিত লাল

TRANSLATED COPY

82

To
The Officer-in-Charge,
Freserganj Coastal Police Station,
South 24 Parganas

Sub: Application for prayer of F.I.R.

First party	Second party
Smt. Tagari Mandal (aged	Manas Mandal
32 years)W/o Manas Mandal	Son of Nikhil Mandal
D/o Rajendranath Mandal	resident of Uttar Shibpur
Resident of Uttar Shibpur	P.O. Maharajganj
P.O.- Maharajganj	P.S. Fraserganj Coastal
P.S. Fraserganj Coastal	District- South 24
District- South 24	Parganas.
Parganas	
Md. No.-9735322307	

Date and time of incident

Last on 05.05.2024 A.D.

Sunday on 22nd Baishakh 1431 B.S.

Time- Victim continuously of the incident day and night.

Sir,

I, the first party Smt. Tagari Mandal, Wife of Manas Mandal, Daughter of Shrijuta Rajendranath Mandal,

am a permanent resident of the above address. The second party and I were married approximately 13 years ago through social customs according to Hindu scriptures with various dowries. While living together as per social norms, a son was born to me by my husband, whose name is Jewel Mandal, at present 09 (nine) years old.

After coming to the family, I came to know that my husband had married another woman and became the father of three daughters, whom the second party had kept at home with his parents. He married me by completely concealing such a big truth. Besides, my husband is involved in illegal and anti-social activities. Several creditors are making a brutal attack at the home to receive their due money.

In this situation, when I protested his wrongdoings or asked for information, he started to physically and mentally torture me. Even when he came home drunk, he would curse my parents in obscene language and say - "I will not let anyone from your family tell anyone." I am living in a state of extreme fear and terror with my child.

Last year on 05.05.2024, at around 9 a.m. he entered the house in a drunken state and started abusing my parents in very dirty language as before on various pretexts.

When I protested, he grabbed me by the hair and started hitting me, slapping me and kicking me indiscriminately and I fell to the ground. In such a situation, he tried to strangle me with the intention of killing me and my child screamed and cried at my cries, so I somehow survived the journey through physical abuse. Since then, physical torture has been going on constantly. Sometimes, he kept me and my child hungry and when I was sick, he did not even see a doctor. He also forcibly took away all the ornaments given by my father and embezzled them. He always threatened to kill me. I am spending my life in a hundred dangers just by looking at the face of my little child.

My husband is a characterless person, he has had relations with more than one woman on false pretences and has already served jail term for illegal activities. At present, this anti-social activity is gradually increasing.

25

Hence, Sir, in view of my application, the FIR was registered by the police of Fraserganj Coastal Police Station on the basis of the complaint of the 1st party be treated as such and that the 2nd party, i.e. my husband deserves appropriate punishment in this regard, an order be given.

P/4

B)

Dated:

Submission end

Your humbly

Certified to be the English translation of an Application in Bengali

To
The O/C
Frezarganj Costal Police Station
Dist- South 24 Parganas

Complainant	Defendant
Mohit Patra (Aged 33) Son of Badal Chandra Patra, village and P.O. Haripur, P.S. Namkhana, District S-24 Pargnas, Mobile No.k9647124115	1)Manas Mondal Son of Nikhil Mondal 2)Tagari Mondal Wife of Manas Mondal 3)Nikhil Mondal Son of Late Dhirendra Nath 4)Bhabani Mondal, W/o Nikhil also many all are residents of Uttar Shibpur, P.O. Maharajganj P.S. Frezarganj Costal

Sir,

I Mohit Patra, son of Badal Chandra Patra, am a permanent resident of Haripur village under Haripur Gram Panchayet. I am an educated youth. On 01.09.17 and 05.09.2017 to the complainant No.1 to give in two installment at his home in the presence of Defendant No.2 took Rs.8,00,000/-(Eight lakhs) rupees from me in the name of giving me a job as LDC in the Government Krishi Vikash Shipla Kendra. Then on 15th September 2017 the said Krishi Vikash Shipla Kendra gives an appointment letter. There is also an official seal of the said department on the appointment letter. Seeing that, my faith was born.

37

In the beginning after that, they gave the joining letter on 16.9.2017 then fill up the police verification from and nomination form. Taking me to the Agriculture Development Industry Centre now and saying that your quick posting letter will reach your home by post. Then I took the documents and took the search on the website of Krishi Vikash Shipla Kendra and came to know that he who is the defendant No.1 to me, the documents given are completely fake and fake appointment letter. After this, presently takes away original appointment by scaring me. He tells me that if the original letter is not returned, your posting letter will not go. Then after that, I come to home. Then I get more information and get to know that I have been completely cheated by the Defendant No.1 and defendant No.2 accused when I realized that I have been cheated by the defendant No.1 and defendant No.2, then when I repeatedly asked for the money back from accused defendant No.1 and defendant No.2 refused to give the money back even after promising and has not returned till today. After that on 02.09.2020 at about 7.00 PM I came to Dasmile Bazar then I met with the defendants. If want my money back, the defendant No.1 while discussing the return of money, the defendants call me to an empty place and threaten me in various ways to kill me. Not only that

defendant No.1 suddenly takes a pistol out of his pocket, puts it to his head and says, if you ask for the money again, I will kill not only you but also your family. I keep trembling with fear. The defendants also said if you seek legal recourse, we will not keep a single member of your family alive. Then, in fear for my life, I ran away. Since then, I and my family have been living in fear of our lives. So today I have come to you for help. I learned from a reliable source that the defendant No.1 in cooperation with the Defendant No.2 has purchased the place in Bokhali at that time. Yet my family is still on the verge of being on the streets today.

Therefore, Sir, so that I and my family can survive from the hands of the defendants and if you arrange for the legal punishment of the defendants, I will remain grateful.

Finish.
Yours humbly
Mohit Patra

Dated: 07.09.2020

(On the Right hand margin of the first page)
Recorded on 07.09.2020 at 14:55 hrs. and started F.G. Costal PS Case No. 80/2020 dt. 07.09.2020 u/s 420/465/468/471/406/388/34 IPC and 25/27 Arms Act.
Sd/- illegible
07.09.2020

Certified to be the English translation of a Complaint in Bengali

16/02/2026
R Islam
Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta

Annexure- R3

Mob- 9775565962

FRESERGANJ GRAM PANCHAYAT

P.O.Freserganj, Block -Namkhana, Dist.-South 24 Parganas.

Ref No..... Date. 13.11.2022

Pradhan / ~~Up- Pradhan/ Secretary / Member~~.

অত্যাবশ্যক বিভাগীয় কর্তৃপক্ষের প্রতি

বিনীত নিবেদন এই যে, এই বি এলাকার বাসিন্দা, থানা + পো:- লক্ষ্মীনারায়ণপুর, জেলা- উত্তর ২৪ পরগনা, পিন- ৭০০ ১৩২, পরেশ-

১) সুদীপ্ত বোধ পিতা- শ্যামল কুমার বোধ,
২) সুজিত কুমার ভক্ত পিতা- গোপাল চন্দ্র ভক্ত,
৩) শিবম ভট্টাচার্য্য পিতা- সৌরভ ভট্টাচার্য,

উনাদের কে আমি ব্যক্তিগত ভাবে চিনি ও জানি,

উনারা ফ্রেজারগঞ্জ গাওখালি পঞ্চায়েত এলাকার প্রবর্তক ঢ্যাঙের লক্ষ্মীপুর মৌজায় নিম্ন-তপশীল বর্নিত স্থায়ীত জমি লীজ নিয়ে কোনরূপ স্থায়ী বনধ্বংশ না করে- অস্থায়ী যেকোন ব্যবস্থা করিলে আমার গ্রাম পঞ্চায়েতের কোনরূপ আপত্তি থাকিবে না,

আমি উনাদের জীবনের স্বার্বিকমঙ্গল কামনা করি,

ইতি

ধন্যবাদ

তপঃ লিজ জমির বিবরনঃ

মৌজা- লক্ষ্মীপুর
জে.এল. নং- ৩২৫
খতিয়ান নং- ৫৩
দাগ নং- ১৩১, ১৩২, ১৩৩, ১৩৪, ১৩৫, ১৩৬, ১৩৭,

13.11.22

Pradhan
Fresergunj Gram Panchayat
Namkhana South 24 Parganas

Translated Copy

40

FRESERGANJ GRAM PANCHAYAT

P.O. Freserganj, Block- Namkhana, Dist. – South-24-Parganas

Ref No. ..... Date : 13.11.2022

Pradhan

TO WHOM IT MAY CONCERN

This is to certify that on behalf of S.B. Enterprise, Village & P.O- Ganganagar, P.S- Narayanpur, District- North-24-Parganas, Pin- 700132,

1. Sudipta Bose, son of Samar Kumar Bose,
2. Sujit Kumar Bhakta, son of Gopal Chandra Bhakta
3. Shibam Bhattacharya, son of Gourab Bhattachrya,

Are the permanent resident and I know them personally.

If they do business in the below schedule mentioned land of Prabartak Trust in Mouza- Laxmipur on the basis of Lease without making any permanent construction and on the basis temporary construction in that even the Gram Panchayat shall have no objection.

I wish their success in life.

Schedule Mentioned land
Mouza- Laxmipur,
J.L. no. 25,
Khatian no. 53.
Dag no. 131, 132, 133, 134, 135
136, 137.

Sd/-
Pradhan
Freserganj Gram Panchayat

FORM 11

[See rule 58(2)]

Name Of District :**SOUTH 24-PARGANAS**
Name Of Block : **NAMKHANA**
Name Of Gram Panchayat : **FREZARGANJ**
Trade Registration No:- **2255** Trade Registration Date:-**18-Aug-2023**
Trade Registration Certificate issue No:- **1** Issue Date:-**18-Aug-2023**
Trade Registration Certificate issued for the period of: **2023-2024,2024-2025,2025-2026**
To **SUDIPTA BOSE, SUJIT KUMAR BHUKTA AND SHIBAM BHATTACHARYA**
(Name of Prop/partner/Director)
Full Address :

VILLAGE -	LAKSHMIPUR ABAD	PARA -	LAKSHMIPUR ABAD
POLICE STATION -	FRESERGANJ COASTAL	POST OFFICE -	LAKSHMIPUR PRABARTAK
MOUZA -	25	DAG -	133
PIN NO -	743357		

Gram Sansad/ Part No. XV
Description of Trade :PARK,RESORT BUSINESS,RESORT AND HOTEL
Gram panchayat acknowledges a sum of **Rs. 1500** (Rupees One Thousand Five Hundred Only)
From **S.B ENTERPRISE**
(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

This Certificate Is Electronically Generated

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. SSNOCCTXC80724487N
https://prd.wb.gov.in/

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER	**UDYAM-WB-18-0174396**
NAME OF ENTERPRISE	**SB ENTERPRISE**

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Micro	21/01/2026

MAJOR ACTIVITY — **SERVICES**

SOCIAL CATEGORY OF ENTREPRENEUR — **GENERAL**

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	SB Enterprise

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	SB Enterprise	Name of Premises/ Building	N.A
Village/Town	Village: Laxmipur Abad	Block	0
Road/Street/Lane	Para: Laxmipur Abad,	City	N.A
State	WEST BENGAL	District	SOUTH 24 PRAGANAS , Pin 743357
Mobile	9830360060	Email:	sujitishere@rediffmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE — **01/12/2020**

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS — **01/04/2021**

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	55 - Accommodation	5510 - Short term accommodation activities	55101 - Hotels and Motels, inns, resorts providing short term lodging facilities; includes accommodation in house boats	Services
2	56 - Food and beverage service activities	5610 - Restaurants and mobile food service activities	56101 - Restaurants without bars	Services

DATE OF UDYAM REGISTRATION — **21/01/2026**

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from https://udyamregistration.gov.in & Date of printing:- 21/01/2026

For any assistance, you may contact:

1. **District Industries Centre:** SOUTH 24-PRAGANAS (WEST BENGAL)
2. **MSME-DFO:** KOLKATA (WEST BENGAL)

Government of West Bengal
Department of Health and Family Welfare
Food Safety and Standards Authority of India
Food Safety Compliance System (FoSCoS)
https://foscos.fssai.gov.in

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF HEALTH & FAMILY WELFARE

Receipt

Reference No:	30260121123046704	**Date:**	21-01-2026
Name of Company/ Organization:	S B Enterprise	**Category of License:**	Registration [West Bengal] [New Registration]
Premises Address:	LAKSHMIPUR ABAD , FREZARGANJ, NAMKHANA, DIAMOND HARBOUR HEALTH DISTRICT, , West Bengal, 743357		
Kind of Business:	Food Services - Hotel		
Mode of Payment:	Razorpay		
Registration Fee	Rs 500 (5 Year(s))		
Total Fee Paid:	Rs 500.00		
Transaction No.:	2488272712607334		
RazorPay ID:	pay_S6XlJs2Pftplaz		

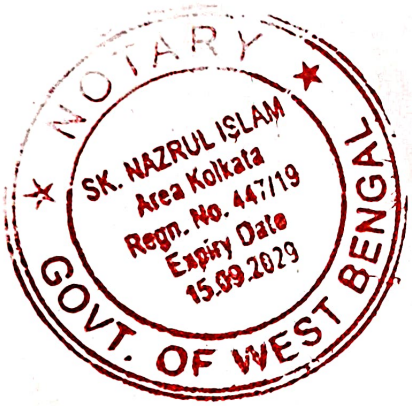
Note:

1. **FSSAI doesn't contact applicants over telephone for License/ Registration. Queries relating to License/Registration are only raised online. License related complaints may be reported at helpdesk - 1800110100 and foscos-notification@fssai.gov.in.**
2. **In case you receive queries by authorities on your application, You are required to respond within 30 days to avoid rejection of your application by login into FSSAI's Food Safety Compliance System (https://foscos.fssai.gov.in) with your user id and password or call us at 1800112100 for any clarification.**
3. **You must keep a copy of Form A (application) for any kind of communication with the authorities till obtaining Registration Certificate.**
4. **GST applicability on this transaction is on reverse charge basis**

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
WEST BENGAL

O. A NO. 129/2025/EZ

In the matter of :
Manas Kumar Mondal
.....Applicant
-Versus-
Union of India & Ors.
....Respondents.



COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 22

Krishnendu Bera
Advocate, High Court, Calcutta
Mob: 9804470595 (M)
Email :
krishnendubera87@gmail.com